

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/132(KB)2018
RST.A (IBC)/3(KB)2024,
IA(I.B.C)/711(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	BANK OF INDIA VS WELLMAN CARBO METALICKS INDIA LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rahul Auddy, Adv.] For the Bank of India

Mr. Aditya Gooptu, Adv.]

Mr. Jishnu Chowdhury, Adv.] For the Applicant in RST.A (IBC)/3(KB)2024

Mr. Subodh Kumar Agrawal, CA] For the Transaction Auditor

ORDER

1. Learned Counsel for the Bank of India present. Learned Counsel for the Applicant present.
Learned Authorized Representative for the Transaction Auditor present.
2. **RST.A (IBC)/3(KB)2024:**
 - a. On being satisfied with the grounds put forth, RST.A (IBC)/3(KB)2024 is allowed and IA(I.B.C)/8(KB)2024 is put back on board.
 - b. Registry is directed to issue fresh notice to all the Respondents in IA(I.B.C)/8(KB)2024 by way of speed post and by e-mail and place the tracking information on record.
 - c. Respondents in IA(I.B.C)/8(KB)2024 is directed to file reply affidavit within a period of two weeks.
 - d. Accordingly, RST.A (IBC)/3(KB)2024 is allowed and disposed of.
3. **IA(I.B.C)/711(KB)2020:**
 - a. List this matter on **21st June, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**